I, therefore, would like to draw the attention of the Minister concerned to this serious discrimination and take urgent steps to allot West Bengal its due quota as well as to return the deposit money.

(v) REPORTED DELAY IN SUPPLY OF NOTE BOOKS TO EDUCATIONAL INSTITUTIONS IN KERALA.

PROF. P. J. KURIEN (Mavelikara): May I use this opportunity to draw the attention of the Minister of Civil Supplies to a serious situation in the State of Kerala owing to the inadequate supply of bound and unbound note-books to the educational institutions in the State. Sir, as early as 4th March, 1980 the Alleppy District Consumer Cooperative and the Kerala State Cooperative Consumer Federation had given orders for the note-books and the National Cooperative Consumer Federation had acknowledged the orders and the advance remitted in their favour. It is reported in the press that in the State of Tamil Nadu also such a situation is prevailing as revealed by the statement of the Tamil Nadu Education Minister, which appeared in the press.

I would request the Minister of Civil Supplies to intervene in the matter, examine the cause of the inordinate delay to fulfil the commitment of the National Consumer Federation and give direction to the Federation and the books manufacturers to immediately effect the supply of note-books to Kerala State. I would also request the Minister to kindly intervene to restore the previous rate of commission offered to the State Federation and Distt. Federations which the National Federation has unilaterally reduced to much lower level then previously agreed to.

(vi) MEASURES TO CHECK DECLINE IN INDUSTRIAL INVESTMENT IN THE CORPORATE SECTOR.

SHRI DIGVIJAY SINH (Surendranagar): The climate for industrial investment in the corporate sector is distinctively less propotious a week after the presentation of the current Budget than it was before and therefore the share prices have fallen sharply. Among the vital measures needed to reverse this position are:

(a) To extend the period of the exemption from capital gains tax if the gains from the sale proceeds are reinvested in Government bonds.

(b) To place corporate fixed deposits, debentures and preference shares legally on a par with secured loans in the event of the company turning sick or bankrupt.

(c) To abolish the balancing charge payable on accumulated depreciaion of limited companies.

(vii) SETTING UP OF THE REGIONAL OFFICE OF CENTRAL GROUND WATER BOARD IN BIHAR.

श्री रीत लाल प्रसाद वर्मा (कोडरमा) : अध्यक्ष महोदय यह अत्यन्त गम्भीर विषय है कि बिहार के कोई 20 जिलों के 296 प्रखंडों में प्राय: सूखे का प्रकोप, हर दो या तीन वर्षों के उपरान्त हो जाता है । इसमें छोटा-नागपुर का पर्वतीय उपत्यका बुरी तरह से प्रभावित होता रहा है । यहां हरिजन आदिवासी तथा अन्य पिछड़े कमजोर वर्गीय समाज को पेयजल संकट भी उपस्थित होता रहा है । उस समय आपातकालीन व्यवस्थाओं के द्वारा रिंग बोरिंग कर पेयजल उपलब्ध कराया जाता है । वह अपर्याप्त है और यह सूखे की समस्या एक राष्ट्रीय विपदा के रूप में बरकरार है ।

अभी पूरे बिहार में सिंचाई की व्यवस्था अत्यल्प है । वर्णित सूखे क्षेत्रों के कृषि क्षेत्रों के कुल क्षेत्रफल में से 2 से 5 प्रतिशत की सिंचाई 33 वर्षों के प्रशासन ने किया है अत: प्राकृतिक प्रकोंपों से आम जनता को स्थायी निदान नहीं नहीं दिया जा सका है ।

इन क्षेत्रों की सिंचाई समस्या स्थायी रूप से हल करने के लिए भूगर्भ जल स्रोतों का शोषण वैज्ञानिक ढंग से करना अत्यावश्यक है । अभी तक 30-40 प्रतिशत प्रभावित क्षेत्रफल का सर्वेक्षण किया जा सका है । भूगर्भीय जल स्रोतों का सर्वेक्षण युद्धस्तर पर करके जल सिंचाई के लिए लाने के लिए विकास योजनायें तैयार करना अब अत्यन्त आवश्यक है ।

सेन्ट्रल ग्राउन्ड वाटर बोर्ड का क्षेत्रीय कार्यालय बिहार के इन प्रभावित प्रखण्डों के बीच में चाहे रांची, हजारीबाग या पटना में स्थापित किया जाये । वहां विशेषज्ञों तकनीकी अधिकारियों तथा अन्य आवश्यक उपकरणों से सुसज्जित रीजनल आफिस अविलम्ब खोला जाये । इस सम्बन्ध में भू0 पू0 मुख्य मंत्री, कर्पूरी ठाकुर, श्री रामसुन्दर दास तथा बिहार के महामहिम राज्यपाल श्री किदवई जी भी कृषि मंत्री, भारत सरकार को लिखते रहे है ।